

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

**C.P. (I.B) No. 56/7/NCLT/AHM/2017
Gujarat High Court**

Coram:


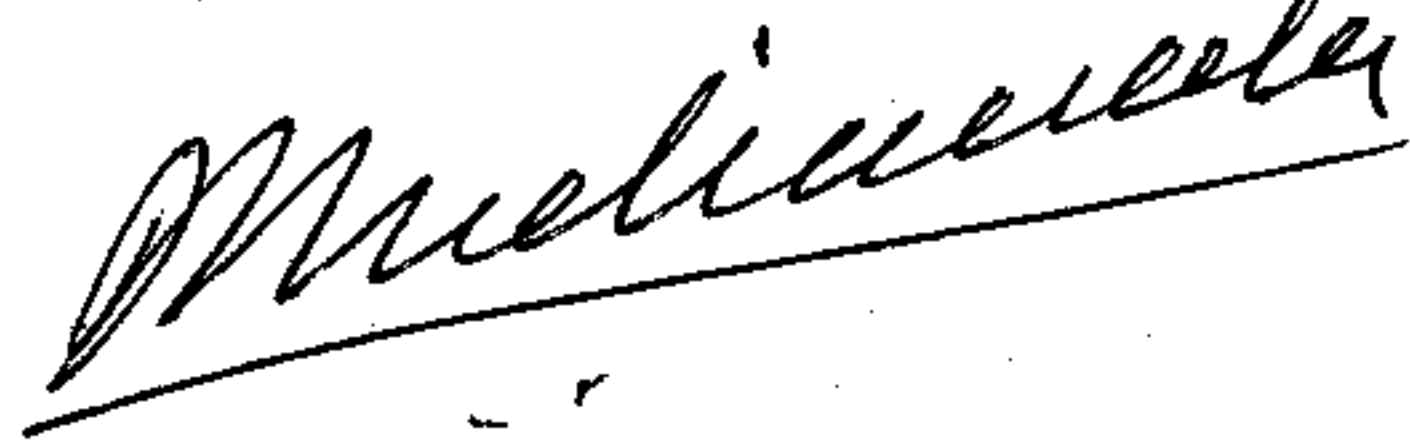
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2017**

Name of the Company: Religafre Finvest Pvt. Ltd.
V/s.
Balaji Infrabuild Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
-------	------------------------	-------------	----------------	-----------

1.	DHHRUVIK PATEL By K.P. Patel	Advocate	Applicant Proposed Interim Insolvency Resolution Professional	 
2.	PAVAN S. GODIAWALA	ADVOCATE		

ORDER

Learned Advocate Mr. Dhruvik Patel i/b Learned Advocate Mr. Kalpesh Patel present for Financial Creditor/ Applicant. None present for Respondent. Learned Advocate Mr. Pavan Godiawala present for IRP.

Learned Advocate Mr. Pavan Godiawala filed Vakalatnama for IRP.

He represented that IRP wants to withdraw the consent.

Applicant counsel informed about the same.

Applicant counsel requested time for proposing the name of another IRP.

List the matter on 02.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 31st day of July, 2017.